

BAIL APPLICATION

**FIR No. 506/2015
PS.:Nabi Karim
State v. Deepak @ Bunty
U/s: 364A, 120B, 506, 34 IPC**

07/09/2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. This court is also discharging Roster Bail duty till further orders.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Parveen Dabas learned counsel for accused through VC.

1. In the present application accused / applicant Deepak @ Bunty seeking interim bail on merit vide application dated 26/08/2020 and such application is filed through counsel.
2. A reply / status report dated 02/09/2020 already filed by Inspector Vijay Kumar Gupta. Further medical status report of such applicant / accused Deepak @ Bunty @ Bhanja s/o Om Prakash also filed by the Jail Superintendent No.3 Tihar Jail dated 02/09/2020.
3. It is stated in the application that he was arrested based on disclosure of co-accused; that he is in JC since August, 2017; that he is suffering from various ailments including severe spinal and disc problem. Further, he has also become a patient of diabetic and other ailments; that his condition is getting worse day by day. It is further stated that due to present corona pandemic, Jail Authority are not taking inmates for regular OPD at outside hospital. It is further stated that specialized treatment of such UTP is also not performed due to such pandemic condition; that main

**FIR No. 506/2015
PS.:Nabi Karim
State v. Deepak @ Bunty
U/s: 364A, 120B, 506, 34 IPC**

accused is also granted interim bail on medical ground. Further Jail No.3 is already overcrowded. As such, it is prayed that he be granted interim bail for two months.

4. On the other hand, present bail application is opposed. It is stated that offences are serious in nature. That present applicant actively participated in the present offence. As such, present interim bail application is opposed.

5. But, in the medical status report dated 02/09/2020, it is reaffirmed that present accused is suffering from un-control diabetes type-II and frequent urinary tract infection. It is further stated that he is known case of prolapsed intervertebral disc (PIVD) and cervical spondylosis and he was reviewed by jail visiting neuro doctor from GB Pant hospital. That he was reviewed from time to time. But at present, it is admitted that his symptoms are aggravating and no improvement is reported. Further due to present situation, he could not be taken to neurology department of GB pant hospital.

6. Arguments heard from both the sides through VC and record has been perused.

7. Having regard to the medical condition of the accused, period of JC and the guidelines passed by the Hon'ble High Court including dated 18/04/2020 and 18/05/2020, and other attending facts and circumstances including the fact that medical condition of the accused is not denied by the concerned medical officer at Jail and further that he could not be given required treatment from outside hospital due to restricted movement due to present pandemic condition and in order that accused can avail proper treatment for his ailments, present accused is admitted to interim bail subject to furnishing personal bond and two surety bond in the sum of Rs. 15,000/- 9each to the satisfaction of the court, till 31/10/2020.

8. It may be noted, that when different aspects are interconnected, then a holistic approach need to be taken. Since interim bail is granted in this case, thus after the expiry of the period of such bail the accused had to surrender back in concerned jail. It may also be note that earlier court was ordering, in appropriate cases, physical attendance of such accused before SHO physical, e.g. once a week. Further, in today's corona times ,court should not and thus do not direct the physical attendance in police station, including having regard to nature of corona infection, social distancing norms as well as due to the inconvenience which may be faced by accused due to lockdown .

9. Further problems being faced on account of lockdown due to the same is also urged by the accused/applicant side. Therefore, apart from other well settled grounds, such above mentioned conditions are deemed to be fit in overall facts and circumstances of the present case, as it is not desired otherwise to direct accused to mark physical attendance in the police station or no attendance at all. Thus as a viable alternative to such condition to physical attendance need to be ordered. Further, when the accused need to surrender back to jail, it will assist in screening against corona infection.

10. It may further be noted that consent of the accused is taken through his learned counsel. It is stated that accused is ready to abide by any condition put by the court .

11. In this background, to get sufficient information, in order to reduce and detect spread of Corona infection, when the accused surrender back to jail, as also for better ensure that he do not flee from justice, and further that social distancing is maintained during present pandemic period, accused is admitted to interim bail subject to following conditions:

- (a) After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly;
- (b) Applicant shall not flee from the justice;
- (c) Applicant shall not tamper with the evidence;
- (d) Applicant shall not threaten or contact in any manner to the prosecution witnesses;
- (e) Applicant shall not leave country without permission of the court;
- (f) Applicant shall convey any change of address immediately to the IO and the court;
- (g) Applicant shall also provide her mobile number to the IO;
- (h) Applicant shall mark his attendance before concerned IO ,and if he is not available then to concerned SHO, every alternative /second day through mobile by sharing his location with the SHO concerned;
- (i) Applicant shall further make a call, preferably by audio plus video mode to concerned IO, and if he is not available then to concerned SHO, once a week, preferably on Monday between 10 a.m. To 5 p.m.
- (j) Applicant shall keep his such mobile number 'Switched On' at all the time and particularly between 8 am to 8 pm everyday.
- (k) Applicant shall install '**Aarogya Setu**' App on his mobile phone and will keep GPS as well as Bluetooth ON all the time during the period of such

interim bail.

12. The present application stands dismissed accordingly. Both sides are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO concerned by electronic mode. Further a copy of this order be also sent to concerned Superintendent of Jail. Copy of order be uploaded on the website.***

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(Naveen Kumar Kashyap)
ASJ-04(Central)/Delhi/07.09.2020

BAIL APPLICATION

**State Vs. Faizan Parvez
FIR No. : NA
PS: Sadar Bazar**

07.09.2020

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC
Mr. Sanjay Sharma, Ld. Counsel for applicant.

Reply filed today by the IO SI Renu. Copy of the same be
supplied to counsel for applicant through electronic mode.

Put up for arguments and appropriate orders on 11.09.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020**

BAIL APPLICATION

**State v. Raman
FIR No. : 147/2020
PS: Pahar Ganj**

07.09.2020

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC
Mr. Vinod Kumar, Ld. Counsel for applicant/accused Raman.

It is stated that on the last date of hearing, chargesheet was also summoned by the learned Bail Roster Judge. Today, it is stated that in any case, learned counsel would be filing the relevant document out of such chargesheet through electronic mode by next date of hearing.

As such, put up for filing of such additional documents, arguments and appropriate orders for 11.09.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020**

BAIL APPLICATION

State Vs. Vikas Bhagat
FIR No. : 58/2018
PS: EOW

07.09.2020

This is an application for regular bail.

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC
Mr. Rizwan, Ld. Counsel for applicant/accused.
Counsel for complainant is not available through VC so far.

But one of the victim/complainant Sudhanshu and Sunil Dobriyal who are complainants in this case are present through VC.

It is stated by counsel for both sides that matter be heard physically. As such, at the earliest possible physical hearing date is 15.09.2020. No earlier date is possible before that for physical hearing as other regular matters already fixed on such date.

In view of the protocol given by the higher authority, only one advocate of each side is allowed to attend physical hearing. Further, the parties are not allowed to attend physical hearing.

Accordingly, only the counsel from each side at liberty to attend hearing physically on 15.09.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

BAIL APPLICATION

**State Vs. Ashish @ Sahil
FIR No.:55/2020
PS. : Paharganj**

07.09.2020

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC
Ms. Meenu Chauhan, Ld. Counsel for applicant.

It is stated that she has received reply.

Put up for arguments and appropriate orders on 11.09.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020**

State Vs. Ravinder Singh
FIR No.:201/2020
PS:Pahar Ganj
U/s:376 IPC

07.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. R.B. Singh, learned counsel for applicant through VC.

An application seeking grant of regular bail has been filed on behalf of applicant / accused Ravinder Singh through counsel Mr. R.B. Singh and Mr. Amarpreet Singh.

Put up for filing of reply by the IO, arguments and appropriate orders for

11/09/2020. Reply be filed through electronic mode through learned Addl.PP.

Issue notice to the IO accordingly.

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(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

Interim Bail Application

State Vs.Arjun
FIR No.: 205/2018
PS: Lahori Gate
U/s: 307 IPC

07.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. This court is also discharging Bail Roster duty till further orders.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. S.N.Shukla, learned counsel for accused through VC.

Issue fresh notice to IO to file further reply relating to involvement in any other criminal matter, if any, of the present accused Arjun.

Put up for reply, further arguments and appropriate order for **14/09/2020**. Issue notice to IO accordingly to file reply by the next date of hearing.

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(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

Bail Application

State Vs.Dinesh Dhanna

FIR No.:251/2019

PS:Sarai Rohilla

U/s: 341, 307, 34 IPC & 25, 54, 59 Arms Act

07.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. This court is also discharging Bail Roster duty till further orders.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. A.R. Sharma, learned counsel for accused through VC.

Reply already filed by the IO.

Arguments heard.

During arguments, it is claimed that condition of the accused is not good and blood is coming out from his. As such, before proceeding further, let medical condition report of the present accused be also summoned from the Jail Superintendent concerned.

As such, issue notice to Jail Superintendent concerned also for the next date of hearing.

Further, put up for clarification relating to interim bail application, if any, moved during this lockdown by the same accused.

Put up for reply, arguments and appropriate order for **14/09/2020**.

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(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

Interim Bail Application

State Vs. Sunil @ Ajay
FIR No.: 107/2020
PS:Nabi Karim
U/s:394, 397, 34 IPC

07.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. This court is also discharging Bail Roster duty till further orders.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. P.K. Garg, learned counsel for accused through VC.

Reply already received from the Jail Superintendent concerned as well as IO. However, copy of the same is claimed to be not received by the counsel for accused. As such, concerned staff is directed to supply the same before the next date of hearing.

Put up for arguments and appropriate orders for **11/09/2020**.

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(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

Bail Bond

**State Vs. Shankar Kumar Jha @
Moment @ Vikash
FIR No.:14/2019
PS: Subzi Mandi Railway Station
U/s: 307, 394, 397, 411 IPC**

07.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. This court is also discharging Bail Roster duty till further orders.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. S.N. Shukla, learned counsel for accused through VC.

Fresh bail bond filed. IO to verify the address of surety and security furnished by him and file report by the next date of hearing.

Put up for filing of report and appropriate order for **09/09/2020 at 2:00 PM.**

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ASJ-04/Central/07.09.2020

EXTENSION OF BAIL

**State v. Sabab Ali & others
(Extension of Interim bail of Nadeem @ Furqan)
FIR No. 221/2016
PS: Civil Lines
U/S: 392, 397, 411, 34 IPC**

07.09.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC. This court is also discharging Bail Roster duty till further orders.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Fakhruddin, Ld. counsel for the applicant through VC.

An application for extension of interim bail filed.

Earlier orders by this court dated 09/06/2020 & 28/07/2020 are already made and thereafter Hon'ble High Court has extended interim bail vide order dated 24.08.2020 till 31.10.2020.

As such, there is no need to pass specific order in the present application.

Same is disposed of accordingly.

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(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

SC No. 27287/2016
FIR No. 264/2015
PS Subzi Mandi
State Vs Ajay

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing was 07/07/2020. Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

07.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. This court is also discharging bail Roster duty till further orders.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Jabbar Hussain, learned counsel for accused through VC.

Learned counsel for accused has stated that accused is available through VC and it is further stated that accused is on interim bail till 31/10/2020.

Put up for the purpose already fixed for **24/11/2020**.

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(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

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SC No. 572/2019
FIR 14/2019
PS Subzi Mandi Railway Station
State Vs Shankar Kumar Jha @ Moment @ Vikash

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing was 11/05/2020 & 07/07/2020. Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

07.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. This court is also discharging bail Roster duty till further orders.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. S.N. Shukla, learned counsel for accused No.1 Shankar Kumar Jha through VC.
None for accused No.2 Varun @ Tarun @ Rao.

In the interest of justice, no adverse order is passed against accused No.2 Varun @ Tarun @ Rao in the present case.

Put up for PE in terms of previous order for **24/11/2020**. In the meanwhile, issue production warrant for accused who are in JC, if any, for the next date of hearing. Further, also issue notice to two material witnesses for the next date of hearing.

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(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

CR No. 724/2019
Rajesh Jain Vs Praveen Kumar Sharma

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing was 07/04/2020, 11/05/2020 and 07/07/2020. Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

07.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. This court is also discharging Bail Roster duty till further orders.

Present: None for revisionist.

In the interest of justice, no adverse order is passed in the present case.

Put up for purpose already fixed / arguments in terms of previous order for

25/11/2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

SC No.: 299/2018
FIR No. 24/2018
PS Nabi Karim
State Vs Kamal

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing was 07/04/2020, 11/05/2020 and 07/07/2020. Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

07.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. This court is also discharging Bail Roster duty till further orders.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Satbir Singh, learned counsel for accused No.1 & 3.
None for accused No.2.

It is stated that he is amicus curiae for accused no.3 and private counsel for accused No.1.

Put up for PE in terms of previous order for **23/11/2020**. In the meanwhile, issue production warrant for accused who are in JC, if any, for the next date of hearing. Further, also issue notice to two material witnesses for the next date of hearing.

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(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

SC:28592/2016
FIR No: 275/2009
PS: Burari
State v. Mohd. Nazim

07.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Sh. Pooran Sharma,Ld. Counsel for accused no.3 Yakub.

It is stated that all accused are on bail in this matter including the accused no.3.

None for other accused.

It is stated by counsel for accused no.3 that he has already addressed arguments and does not wish to address further final arguments. But it is further stated that arguments from the side of prosecution and other accused is still not over. In the interest of justice, one last and final opportunity is given. Remaining parties to address final arguments or in the alternative submit written arguments not exceeding two pages per accused.

Put up for further arguments/appropriate orders on 19.09.2020.

Parties are at liberty to address further arguments through VC or physical as per their convenience .

It is stated by counsel for accused no.3 that he would like to appear through VC. Same is also noted.

Further, issue court notice to counsel R.N. Pandey through electronic mode for next date of hearing.

Further, in view of the present situation, no adverse order is passed against remaining accused persons.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020**

CA: 323/19
Rajni v. state

07.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: None for Appellant.
Mr. Pawan Kumar, learned Addl.PP for State/respondent through VC.

In the interest of justice, no adverse order is passed .

Put up for purpose fixed i.e. arguments in terms of previous order on
23.11.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

CA: 321/18
Ravikant v. CBI

07.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Sh. R.S. Malik, Ld. Counsel for Appellant/convict Ravi Kant.

It is stated that connected matter is already listed for final arguments for 20.10.2020.

As such, this matter be also listed on 20.10.2020 for final arguments.

It is stated by counsel for appellant that he will prefer addressing arguments through physical hearing. Same is noted.

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(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

SC: 453/2019
FIR No: 561/2015
PS: Nabi Karim
State v. Mustafa

07.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 11.05.2020 and 07.07.2020.
On 07.07.2020, matter was adjourned for 07.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Sh. S.D. Pushkar, Ld. Counsel for accused Mustafa.

At request, put up for purpose fixed on 23.11.2020.

NAVEEN KUMAR
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(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

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SC: 462/2019
FIR No: 210/2018
PS: Prasad Nagar
State v. Ashu @ Atta

07.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 07.04.2020, 11.05.2020 and 07.07.2020

On 07.07.2020, matter was adjourned for 07.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for any of the accused.

It is stated that other accused are on bail in this matter.

No adverse order is passed in the interest of justice.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for PE in terms of previous order on 23.11.2020.

Two material witnesses be summoned for next date.

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(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

SC: 637/2017
FIR No: 127/2017
PS: Hazrat Nizamuddin Railway Station
State v. Raju

07.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 07.07.2020
On 07.07.2020, matter was adjourned for 07.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for any of the accused.

It is stated that other accused are on bail in this matter.

No adverse order is passed in the interest of justice.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for PE in terms of previous order on 23.11.2020.
Two material witnesses be summoned for next date.

NAVEEN KUMAR
KASHYAP

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KUMAR KASHYAP
Date: 2020.09.07 15:02:16 +05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

SC: 27747/2016
FIR No: 31/07
PS: Nabi Karim
State v. Rakesh Arora @ Rohit

07.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 07.04.2020,11.05.2020 and 07.07.2020.

On 07.07.2020, matter was adjourned for 07.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for any of the accused.

It is stated that other accused are on bail in this matter.

No adverse order is passed in the interest of justice.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for PE in terms of previous order on 23.11.2020.

Two material witnesses be summoned for next date.

NAVEEN KUMAR KASHYAP
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NAVEEN KUMAR KASHYAP
Date: 2020.09.07 15:02:31
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**(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020**

CA: 54780/16
Neena Soni v. State

07.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: None for Appellant.
Sh. Pawan Kumar, Ld. Addl.PP for State/Respondent no.1 through VC.
Sh. Rakesh Manchanda, Ld. Counsel for Respondent no.2/Rakesh Soni through VC.

At request, put up for arguments/purpose fixed and appropriate orders on

21.12.2020.

A longer date is given as certain compliance is still pending in this case.

NAVEEN KUMAR
KASHYAP

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NAVEEN KUMAR KASHYAP
Date: 2020.09.07 15:02:46
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(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

CA: 54824/16
Rakesh Soni v. State

07.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Appellant Rakesh Soni is present with counsel Sh. Rajesh Mandchanda through VC.
Sh. Pawan Kumar, Ld. Addl.PP for State/Respondent no.1 through VC.

At request, put up for arguments/purpose fixed and appropriate orders on

21.12.2020.

A longer date is given as certain compliance is still pending in this case.

NAVEEN KUMAR KASHYAP
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NAVEEN KUMAR KASHYAP
Date: 2020.09.07 15:03:02
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(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

SC: 473/2018
FIR No: 148/2018
PS: Sarai Rohilla
State v. Vishal @ Chhottu

07.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for the accused.

It is stated that other accused are on bail in this matter.

No adverse order is passed in the interest of justice.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for PE in terms of previous order on 24.11.2020.

Two material witnesses be summoned for next date.

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NAVEEN KUMAR KASHYAP
Date: 2020.09.07 15:03:19
+05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

SC: 27341/2016
FIR No: 70/2008
PS: Kashmere Gate
State v. Gabbar Singh

07.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 25.03.2020

On 25.03.2020, matter was adjourned for 07.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for the accused.

No adverse order is passed in the interest of justice.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for final arguments in terms of previous order on 12.10.2020.

NAVEEN KUMAR
KASHYAP

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Date: 2020.09.07 15:03:36
+05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

CR: 169/2020
Firoz v. State

07.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 07.04.2020,11.05.2020 and 07.07.2020
On 07.07.2020, matter was adjourned for 07.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: None for Revisionist .
Sh. Pawan Kumar, Ld. Addl.PP for State/Respondent through VC.

No adverse order is passed in interest of justice.

Put up for arguments/purpose fixed and appropriate orders on 24.11.2020.

NAVEEN KUMAR KASHYAP
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NAVEEN KUMAR KASHYAP
Date: 2020.09.07 15:03:56
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(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

CR: 170/2020
Khursheed v. State

07.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 07.04.2020,11.05.2020 and 07.07.2020
On 07.07.2020, matter was adjourned for 07.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: None for Revisionist .
Sh. Pawan Kumar, Ld. Addl.PP for State/Respondent through VC.

No adverse order is passed in interest of justice.

Put up for arguments/purpose fixed and appropriate orders on 24.11.2020.

NAVEEN KUMAR
KASHYAP

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NAVEEN KUMAR KASHYAP
Date: 2020.09.07 15:04:15
+05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

CR: 83/2019 and 84/2019
Hariprasad Gopi Kishan Jewellers Pvt. Ltd. v. Sajjan Kapoor

07.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 07.04.2020,11.05.2020 and 07.07.2020
On 07.07.2020, matter was adjourned for 07.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Sh. Rajat Asija, Ld. Counsel for Revisionist through VC.
None for respondent Sajjan Kapoor.
Sh. Pawan Kumar, Ld. Addl.PP for State/Respondent no.2 through VC.

As per report by staff, mobile number of Sh. R.K. Pandey is not available.

**At request, put up for arguments in terms of previous order on
26.11.2020.**

NAVEEN KUMAR KASHYAP
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Date: 2020.09.07 15:04:35 +05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020

CA: 54841/2016
Bhupinder Singh Sawhney v. State

07.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: None for Appellant no.1 and 2.
Sh. Pawan Kumar, Ld. Addl.PP for State/Respondent no.1 through VC.
Sh. Sanjeev Goyal, Ld. Counsel for Respondent no.2 with AR of respondent no.2/original complainant through VC.

It is stated by counsel for Respondent no.2 that matter was pending at the stage of final arguments in this appeal and even written submissions were submitted by both the parties. In the meanwhile, some issue arose about deposit of money in view of provisions of NI Act

But today it is submitted that in order to expedite matter, respondent no.2/original complainant is not pressing such deposit of money issue under NI Act. It is further stated that matter be put up for judgment.

But counsel for appellant not present today. There are certain directions by Hon'ble High Court because of which no adverse orders passed against the appellant today.

But as such a last and final opportunity is given to the appellant to further arguments, if any, on the next date of hearing, apart from written arguments already submitted.

Put up for further arguments, if any, and appropriate orders on 05.10.2020.

Further, issue court notice to appellant through counsel through electronic mode within one week. Ahlmad is directed to do needful accordingly.

NAVEEN KUMAR KASHYAP
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Date: 2020.09.07 15:04:55 +05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/07.09.2020